

FIR NO.377/17
U/s 420/120B IPC
PS:Kanjhawala
State Vs Gaurav Mittu

11.04.2020

This is an application for seeking bail moved on behalf of the applicant/accused Gaurav Mittu.

Present: None for the State.

Sh. Ram Singh, Ld. counsel for the applicant/accused.

IO SI Sunil Kumar in person.

Clarification sought.

Heard.

By way of the present application the interim bail for 45 days has been sought on behalf of the applicant/accused Gaurav Mittu on the ground that the offence alleged against him is punishable only up to 7 years and he is in JC since 15.06.2019.

The next date of hearing in the present case is fixed for 26.05.2020.

Therefore, without going on the merits of the present case and In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020. The applicant/accused Gaurav Mittu is granted interim bail till NDOH i.e. 26.05.2020 on his furnishing PB/SB in the sum of Rs.25,000/- with one surety of the like amount.

Copy of the order be given dasti.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.488/19

PS:Kanjhawla

VEHICLE NO.HR 77C 9939

11.04.2020

This is an application for seeking release of the vehicle bearing registration no.HR 77C 9939.

Present: None for the State.

Applicant along with counsel.

Heard.

Reply received from the IO. Same is perused.

As per reply of the IO, the vehicle bearing registration no.HR 77C 9939 is not required in the any further investigation in the present case as there is no link of the same with the facts of the case.

Considering the same, let the vehicle bearing registration no.HR 77C 9939 which was seized as Jamatalashi of the accused person be released to its registered owner namely Sh. Deepak Kumar S/o Sh. Bhim Singh.

The application is disposed off accordingly.

Copy of this order be given dasti.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.165/18

PS:EOW

Ashish Naithani Vs State

11.04.2020

Present: None for the State.

Ld. counsel for the applicant/accused.

Heard.

Ahlmad of this court submits that the he has received some instruction from the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through Sh. Raman Gupta, that the complainant is also wishes to made submissions through Ld. APP for the State through Video Conferencing.

Since none is present on behalf of the State. Therefore, the arguments could not be heard on the present application today.

Be listed for arguments through video conferencing on 13.04.2020. Intimation be sent in this regard to the counsels for the applicant/accused as well as to the complainant.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.258/16
U/s 419/420/120B/34 IPC
PS:Maurya Enclave
State Vs Madhuvender Singh & Ors.

11.04.2020

This is an application for seeking bail moved on behalf of the applicant/accused Madhuvender Singh.

Present: APP for the State.

Sh. Abhay Kumar Mishra, Ld. counsel for the applicant/accused.

Arguments heard.

Reply of the IO perused.

In light of the fact that besides the present case the accused is having involvement in 11 other cases of different States and the accused is presently lodged in Bhondsi Jail, Haryana, therefore, the court has reasonable apprehension that no amount of bail would secure the presence of the accused at the stage of trial, in the light of his previous involvement.

Further, it can be assumed that he would commit further offence during the period of bail, if granted. Considering the same, at this stage, no ground is made out to release the applicant/accused on bail, even on interim bail in view of the HPC minutes of meeting dated 28.03.2020 as well as of dated 07.04.2020 as the accused is not the first time offender. Hence, the present application stands dismissed.

Copy of the order be given dasti.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.77/20

PS:South Rohini

11.04.2020

This is an application filed by the applicant for release of vehicle bearing no. **DL 3C CQ 9106** on superdari.

Present: Ld. APP for the State.

Applicant in person.

Reply filed. Heard.

Let the aforesaid vehicle be released to the applicant/rightful owner, if the same is not required for further investigation subject to the following conditions:

1. IO shall prepare detailed panchnama also mentioning the color, appearance, Engine number, Chassis number, registered owner and other necessary details of the vehicle.
2. IO shall take the colored photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested by IO and counter signed by the complainant/applicant.

Copy of this order be given dasti to the applicant.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.47/20

PS:Bharat Nagar

11.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC but not present.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 13.05.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.342/18

PS:EOW

11.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC but not present.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 22.05.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.0086/20
U/s 392/411/34 IPC
PS:Bharat Nagar
State Vs Mahesh Pandey

11.04.2020

This is an application for seeking bail moved on behalf of the applicant/accused Mahesh Pandey.

Present: Ld. APP for the State.

Sh. Krishan Kumar, Ld. counsel for the applicant/accused.

Arguments heard.

Reply is already on record.

On persual of the report of police it is revealed that the robbed articles i.e. Mobile as well as Scooty have already been recovered. However, the other co-accused persons are absconding. As per record, the accused was arrested on 19.03.2020. The accused was apprehended at the spot. Therefore, the applicant/accused is no more required for any investigation purposes.

Therefore, no purpose would be served by keeping the accused in JC for further period. Hence, the applicant/accused Mahesh Pandey is granted regular bail on his furnishing PB/SB in the sum of Rs.10,000/- with one surety of the like amount.

Copy of the order be given dasti.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.001154/19

PS:Rani Bagh

11.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC but not present.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 13.05.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.49/19

PS:Rani Bagh

11.04.2020

Fresh charge sheet received. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC but not present.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 13.05.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.

PS:

11.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.

PS:

11.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.

PS:

11.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.

PS:

11.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/11.04.2020

FIR NO.

PS:

11.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

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Rohini: Delhi/11.04.2020

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